

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 7068/2019

(Arising out of impugned judgment and order dated 07-09-2018 in CRLA No. 894/1983 passed by the High Court of Judicature at Allahabad)

OMPAL

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 185065/2018 - EXEMPTION FROM FILING O.T.)

Date : 14-08-2023 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. RAVINDRA BHAT

HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA

For Petitioner(s) Mr. Vijay Kr. Singh, Adv.
Mr. Gaurav Kumar, Adv.
Mr. Jitendra Kumar, AOR

For Respondent(s) Mr. Sarvesh Singh Baghel, AOR
Ms. Mamta Saxena, Adv.
Mr. Harsh Pratap Shahi, Adv.
Mr. Arun Pratap Singh Rajawat, Adv.
Mr. Dev Pratap Shahi, Adv.
Mr. Nishant Mallick, Adv.
Mr. Siddharth Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. It is submitted by the learned counsel for the petitioner that the additional documents were filed recently.
2. The additional documents are not found with the paper books.
3. The Registry to verify and list after four weeks.

(NARENDRA PRASAD)
ASTT. REGISTRAR-cum-PS

(BEENA JOLLY)
COURT MASTER (NSH)